

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.4406/2017

Wednesday, this the 13th day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Indian Confederation of Medical Laboratory Science (ICMLS)
(National Registered Confederation of Medical Laboratory Associations)
Through Sh. Raj Singh Tonk
President, (ICMLS-CGHS Branch)
Age, 58 years
Lab Technician CGHS Dispensary, Kasturba Nagar
New Delhi – 110 003
2. Sh. Darshan S. Thool
s/o Sh. Shiv Charan Thool
age 36 years, Laboratory Technician
CGHS Dispensary, Ghaziabad

..Applicants
(Mr. Amit Anand, Advocate)

Versus

Union of India through

1. The Secretary
Ministry of health & Family Welfare
Nirman Bhawan, New Delhi
2. The Addl. Secretary & DG
CGHS, Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi
3. The Secretary
Department of Expenditure
Ministry of Finance, North Block
New Delhi – 110 001

..Respondents
(Mr. Hanu Bhasker, Advocate)

O R D E R (ORAL)**Justice Permod Kohli:****M.A. No.4563/2017**

M.A. seeking joining together in a single petition is allowed.

O.A. No.4406/2017

Notice. Mr. Hanu Bhasker, learned counsel appears and accepts notice on behalf of respondents.

2. Applicant No.1 is an Indian Confederation of Medical Laboratory Science (ICMLS) comprising various Lab Technicians, whereas applicant No.2 has filed this O.A. in his individual capacity along with ICMLS. The members of ICMLS are working as Lab Technicians / Lab Assistants in CGHS dispensaries / hospitals at various places.

3. The claim of the applicants is that the 7th Central Pay Commission (CPC) has recommended cadre review of Medical Laboratory staff of all Central Government Hospitals / Institutions. The recommendations of 7th CPC have been duly accepted and based upon such acceptance, O.M. dated 28.09.2016 was issued by the Government of India, Ministry of Health & Family Welfare for implementation of 7th CPC recommendations for Medical Laboratory Technical staff.

4. The grievance of the applicants is that despite the recommendations of 7th CPC and its acceptance as also issuance of O.M. dated 28.09.2016, referred to hereinabove, the implementation of the same has not been made till date. Applicant No.1 – ICMLS also made representation dated

03.07.2017 (pp.34 to 36 of the paper book) and issued reminders also. However, no decision has been taken by the competent authority till date.

5. Under the above circumstances, this O.A. is disposed of at the admission stage with direction to respondent No.1 to take decision on the representation of applicant No.1 – ICMLS in the light of the recommendations of 7th CPC and O.M. dated 28.09.2016 within a period of three months from the date of receipt of a copy of this order. Suffice it to say that the representation shall be decided by a reasoned and speaking order and outcome communicated to the applicants.

(K.N. Shrivastava)
Member (A)

December 13, 2017
/sunil/

(Justice Permod Kohli)
Chairman